

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 231

Appeal-28/252/ND/2024

IN THE MATTER OF:

Income Tax Officer Ward No.19(1)

... Applicant/Petitioner

Versus

**RoC Delhi, M/s Optimum Vacations Pvt. Ltd. ...
& Ors.**

Respondent

Under Section: 252 (1) & 252(3) Co.Act

Order delivered on 19.07.2024

CORAM:

**SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)**

**SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)**

PRESENT:

For the Applicant :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

As the batch of applications involving resolution of insolvency of Real Estate companies, involving Home Buyers could be listed before this Bench for priority hearing and in hearing the prolix arguments advanced by the Ld. Counsels for the parties, the entire period of Court hours could be consumed, the captioned matter could not be taken up for hearing. It is already 4.35 pm. In the wake, the hearing in the captioned matter is deferred to 07.10.2024.

Sd/-

**(SUBRATA KUMAR DASH)
MEMBER (T)**